

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.808
TO BE ANSWERED ON 01.03.2016

Injured/Sick Wild Animals

808. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government proposes to handover the injured and the ill wild animals and their young ones to the animal lovers/Non-Governmental Organisations (NGOs);
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of the guidelines proposed to be issued in this regard;
- (d) whether the Government has received any proposal from the animal lovers for the protection of baby animals;
- (e) if so, the details thereof; and
- (f) the action taken/being taken by the Government on these proposals?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

- (a)&(b) The Central Zoo Authority does not handover or proposes to handover injured and ill wild animals and their young ones to the animal lovers/ Non-Governmental Organizations (NGOs). This comes under the purview of the Chief Wildlife Warden of the respective State/UTs. Any animal lover/NGOs may set up rescue centres for the injured and ill wild animals and their young ones. However, such facilities will require prior approval from Central Zoo Authority for establishment and recognition under section 38H of the Wild Life (Protection) Act, 1972. For getting recognition for such facility, they must meet the requirements with respect to the standards and norms prescribed under Recognition of Zoo Rules, 2009 (amended in 2013). This rule has been framed prescribing standard and norms for housing, health and upkeep of such wild animals so that they may be cared and kept in a humane environment in their overall interest. NGOs have set up rescue centres in India to house the injured and ill wild animals.
- (c) The Government of India has already framed Recognition of Zoo Rules, 2009 (amended in 2013) wherein the standard and norms for setting up zoos and rescue centres for wild animals have been prescribed. The Central Zoo Authority has issued guidelines for scientific management of zoos & Rescue Centres across the country to provide the adequate space, financial resources and technical expertise for the Rescue Centre, treating the animals and housing

them in open, naturalistic enclosures. The guidelines also states that all rescued sick or injured wild animals should be rehabilitated back in wild or in regular lifetime care facility/zoo/rescue centre depending upon the condition/suitability of the individuals.

(d) The Central Zoo Authority has not received any proposal during the financial year 2015-16 from the animal lovers for the protection of baby animals.

(e)&(f) Does not arise.
